

ASSAM ACT XVI OF 1949

ASSAM LAND (REQUISITION AND ACQUISITION) (AMENDMENT) ACT, 1949.

(Passed by the Assembly)

(Received the assent of the Governor on the 28th September, 1949.)

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An Act

further to amend the Assam Land (Requisition and Acquisition) Act, 1948.

Preamble. WHEREAS it is expedient further to amend the Assam Land (Requisition and Acquisition) Act, 1948, hereinafter called the principal Act, in the manner hereinafter appearing; Assam Act XXV of 1948.

It is hereby enacted as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Land (Requisition and Acquisition) (Amendment) Act, 1949.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 1(2), Assam Act XXV of 1948. 2. In sub-section (2) of section 1 of the principal Act, for the words "one year from the date of its enforcement" the words "five years" shall be substituted, and the words beginning with "provided that the Government may" and ending with "and to a total of two years as it may deem fit" shall be omitted.

Amendment of section 2, Assam Act XXV of 1948. 3. In section 2 of the principal Act after clause (d) the following new clause shall be added, namely:—

"(e) 'displaced person' means—

(i) any person, who on account of the setting up of the two Dominions of India and Pakistan or on account of civil disturbances or the fear of such disturbances in any area now forming part of Pakistan has been compelled to leave his place of residence in such area after the 1st day of March 1947 and who has subsequently been residing in India and is in distress,

or

(ii) a person who has been displaced due to various acquisition proceedings relating to land in Assam since 1943".

Amendment of section 3(1), Assam Act XXV of 1948. 4. In section 3 of the principal Act in the 6th line of sub-section (1) after the word "drainage" the following shall be added, namely—

"or for providing land individually or in groups to landless, flood-affected or displaced persons, or to a society registered under the Indian Co-operative Societies Act, 1912 (with such statutory re-enactment or modification thereof as shall from time to time be made) or a company incorporated under the Indian Companies Act, 1913, formed for the benefit and rehabilitation of landless, flood-affected or displaced persons"; Act II of 1912. Act VII of 1913.

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Amendment of section 7(1), Assam Act XXV of 1948.

5. In sub-section (1) of section 7 of the principal Act for the words "including the current year during which the acquisition is to be made" in the second proviso the following shall be substituted, namely:—
"immediately preceding the 31st day of March 1946".

Amendment of section 13(2), Assam Act XXV of 1948.

6. In sub-section (2) of section 13 of the principal Act after clause (b) the following new sub-clause shall be added, namely:—
"(c) the manner and the conditions and terms on which land will be settled or disposed of by Government".